

ITEM NO.7

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).19206/2023

(Arising out of impugned final judgment and order dated 27-03-2023 in WP(C) No. 229/2023 passed by the High Court of Manipur at Imphal)

DINGANGLUNG GANGMEI

Petitioner(s)

VERSUS

MUTUM CHURAMANI MEETEI &amp; ORS.

Respondent(s)

WITH

Diary No(s). 19210/2023 (XIV)

(WITH IA No. 96006/2023 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 96004/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 96007/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 96005/2023 - PERMISSION TO FILE SLP)

W.P.(C) No. 540/2023 (PIL-W)

(WITH IA No. 103548/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 115711/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 100121/2023 - INTERVENTION APPLICATION, IA No. 104041/2023 - INTERVENTION/IMPLEADMENT, IA No. 104107/2023 - INTERVENTION/IMPLEADMENT),

W.P.(C) No. 576/2023 (PIL-W)

(WITH IA No. 113486/2023 - CLARIFICATION/DIRECTION, IA No. 105227/2023 - GRANT OF INTERIM RELIEF)

W.P.(C) No. 572/2023 (PIL-W)

(WITH IA No. 104680/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 104681/2023 - EXEMPTION FROM FILING O.T., IA No. 104131/2023 - GRANT OF INTERIM RELIEF)

W.P.(C) No. 574/2023 (X)

(WITH IA No. 104941/2023 - EXEMPTION FROM FILING O.T., IA No. 104939/2023 - GRANT OF INTERIM RELIEF)

W.P.(CrI.) No. 311/2023 (X)

(FOR ADMISSION and IA No.138387/2023-APPROPRIATE ORDERS/DIRECTIONS)

W.P.(CrI.) No. 321/2023 (PIL-W)

(FOR ADMISSION and IA No.143696/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(CrI.) No. 327/2023 (X)

(FOR ADMISSION and IA No.146435/2023-APPROPRIATE ORDERS/DIRECTIONS and IA No.146436/2023-APPLICATION FOR FILING THE PETITION WITHOUT DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT)

W.P.(CrI.) No. 329/2023 (PIL-W)  
(FOR ADMISSION)

Date : 07-08-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

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Mr. Ahanthem Rohen Singh, Adv.  
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Petitioner-in-person

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Ms. Ripul Swati Kumari, Adv.

Ms. Muskan Surana, Adv.

For Respondent(s)

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Mr. Satyajit Sarna, Adv.  
Ms. Remya, Adv.

Mr. K. Raghavacharyulu, Special PP  
Mr. Ranjeet Singh, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 In terms of the signed reportable judgment, a Committee consisting of the following three members is constituted:
  - i. Justice Gita Mittal, former Chief Justice of the High Court of Jammu and Kashmir;
  - ii. Justice Shalini Phansalkar Joshi, former Judge of the High Court of Judicature at Bombay; and
  - iii. Justice Asha Menon, former Judge of the High Court of Delhi.
- 2 Various directions have been issued in terms of the signed reportable judgment.
- 3 List the proceedings on 13 October 2023.

**Writ Petition (Civil) No 802 of 2023**

- 4 Taken on board.

5 Tag with Special Leave Petition (Civil) Diary No 19206 of 2023.

**Writ Petition (Crl) No 311 of 2023**

6 List the Petition on 11 August 2023.

**(SANJAY KUMAR-I)  
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR**

**(Signed reportable judgment is placed on the file)**